

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 166/2003

Friday, this the 28th day of February, 2003.

CORAM :

HON'BLE SHRI T.N.T. NAYAR, ADMINISTRATIVE MEMBER
HON'BLE SHRI K.V. SACHIDANANDAN, JUDICIAL MEMBER

Haridasan T.,
Hostel Supervisor,
Sports Authority of India
Training Centre,
Indoor Stadium Complex,
Calicut.

... Applicant

(By M/s P.V. Kunhikrishnan & Siby J. Monippally)

Vs

1. Union of India, rep. by the
Executive Director,
Sports Authority of India,
Jawaharlal Nehru Stadium,
Lodhi Road, New Delhi.

2. The Regional Director,
Sports Authority of India,
Nethaji Subhash Southern Centre,
Bangalore.

... Respondents

(By Mr. Govind K. Bharathan)

The application having been heard on 28.2.2003, the Tribunal on the same day delivered the following :

ORDER

HON'BLE SHRI T.N.T. NAYAR, ADMINISTRATIVE MEMBER

The applicant is working as a Hostel Supervisor in the Sports Authority of India Training Centre, Indoor Stadium Complex at Calicut. His grievance is that the respondents have not granted him pay scale of Hostel Supervisor w.e.f. 15.4.1991 in spite of several representations given in that regard. It would appear that his service has been reckoned only w.e.f. 3.5.1993 as against 15.4.1991 claimed by him. The applicant would state that reminders were sent to the respondents, but they have not taken a decision so far. The latest representation made by him is Annexure A12 dated 6.1.2003 addressed to the Regional

Q

Director, Sports Authority of India, Bangalore(2nd respondent).

In the above circumstances, the applicant by this OA seeks the following reliefs :-

(a) To direct the respondents to consider the representation of the applicant in the matter of his seniority and revision of pay.

(b) To declare that the respondents are legally bound to reckon the service of the applicant from 15.4.1991 into consideration for the purpose.

2. When the matter came up for admission today, it was stated by Shri Siby J. Monippally, the learned counsel appearing for the applicant that the purpose of this OA would be served, if the representation made by the applicant with regard to granting him the pay scale asked for is considered and disposed of within a time frame. Shri Govind K. Bharathan, the learned counsel for the respondents stated that there was no objection to such a course of action being taken. He would further state that it was desirable that the applicant make a representation to the competent authority through proper channel highlighting his claim and the same would be considered and disposed of within a time frame.

3. In the light of above submissions, we dispose of this application permitting the applicant to make a comprehensive representation within a period of two weeks from today to the competent authority through proper channel and directing the respondents to consider the facts and issue necessary orders within a period of three months from the date of receipt of the representation. No costs.

Dated 28th February, 2003.


K.V. SACHIDANANDAN
JUDICIAL MEMBER


T.N.T. NAYAR
ADMINISTRATIVE MEMBER

oph